



**Government of Jammu and Kashmir  
Revenue Department  
J&K, Civil Secretariat, Srinagar/Jammu**

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**Notification  
Srinagar, the 19<sup>th</sup> October, 2018**

**SRO 475** -In exercise of the powers conferred by sub-section (4) and (5) of section 6 of the Jammu and Kashmir Land Revenue Act, Samvat 1996 (XII of 1996), and in suppression of Notification SRO 323 dated. 07-10-2004 the Government hereby confer upon Additional Provident Fund Commissioners, Jammu (Division) and Kashmir (Division) respectively the powers of Assistant Collector of the first class to be exercised by them within their territorial jurisdiction for recovery of Contributory Provident Fund dues from the defaulting employees/establishments under the provisions of the Jammu and Kashmir Employees Provident Funds Act, 1961.

**By Order of the Government of Jammu and Kashmir.**

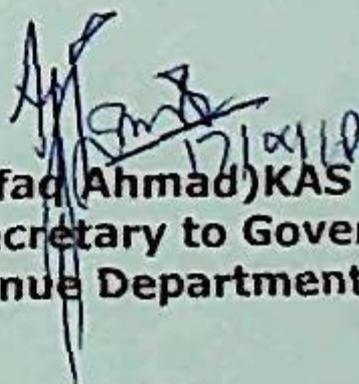
**Sd/-  
(Shahid Anayatullah) IAS  
Commissioner/Secretary to Government  
Revenue Department.**

**Dated 19-10-2018**

**NO.:Rev/LB/09/2018**

**Copy to the:-**

1. Financial Commissioner, Revenue, J&K, Srinagar.
2. Commissioner/Secretary to Government, General Administration Department.
3. Divisional Commissioner, Kashmir/Jammu.
4. Commissioner/Secretary to Government, Labour and Employment Department.
5. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
6. Director, Archives, Archeology & Museums, J&K, Srinagar.
7. Manager Government Press, Jammu/Srinagar.
8. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Department
9. I/C Website, Revenue Department.
10. Notification/stock file.

  
**(Afad Ahmad) KAS  
Deputy Secretary to Government  
Revenue Department.**